

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102
IB-488(ND)2020

IN THE MATTER OF:

Swift Mail Communication Ltd

Vs

Rural Broadband Pvt Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 13.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sunil

For the Respondent :

ORDER

After some arguments, it has come to our notice that the applicant has not mentioned the date of default in part 4 column 1 of the application. Ld. Counsel for petitioner submitted that the last date of invoice on 01.09.2016. Therefore, Ld. Counsel for petitioner is directed to bring all these facts on record by filing supplementary affidavit. Let the same be filed. List the case on **28.02.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)